

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 103/TT/2011

Date: 26.05.2011

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 CERC for Combined transmission tariff for: Asset-I(400 kV D/C Raigarh-Raipur TL along with associated bays,Asset-II(400 kV D/C Ranchi-Rourkela TL along with associated bays, Asset-III(400 kV D/C Rourkela-Raigarh TL along with associated bays and 40 % FSC along with 5-15% Thyristor Controller Series Capacitor (TCSC) on both the circuits of Raigarh-Raipur 400 kV D/C line at Raipur end under East-West Transmission Corridor Strengthening Scheme for tariff block 2009-14

Sir,

Please refer to your above mentioned petition and this Commission's earlier letter dated 18.5.2011 seeking certain information by 5.6.2011. In continuation of that letter, I request you to furnish following further information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.06.2011:

- (i) Why was forest clearance not applied for in January, 2006 by the petitioner as was done in case for the assets mentioned in Petition No. 350/2010 in which the petitioner has applied for forest clearance on 3/1/2006 and the whole scheme was approved on 23/6/2006. The documentary evidence of application for forest clearance in November, 2006 and subsequent correspondence by forest department for modification in the application may be given;
- (ii) How much forest area is involved and what is the length of the transmission line and number tower to be erected in the forest area?
- (iii) In-principle in approval was issued on 14.10.2009, then when was the construction activity started by the petitioner?
- (iv) Why was the award for FSC placed on 17/3/2009, when the scheme was approved much earlier? How much delay in commissioning of FSC can be assigned due to this delayed placement of award?
- v) On what basis the contract for FSC was awarded to M/S ABB on single tender? What is the justification of cost for single bid?

- vi) Details of TCSC in Form – 5 C, which is not available;
- vii) Detailed cost wise breakup of items under the heads 'Site preparation', 'Conductor', 'Hardware Fittings', Foundation for structure', 'Switchgear', 'Control Relay and Protection panels', 'Emergency DG Sets/ auxiliaries' and 'Structure for switchyard' and the components under 'Auxiliary System', as there are large cost variations and actually the length of the line reduced by 10 km. Further, calculation showing increase in cost of various items on account of price variation may also be submitted;
- viii) Break-up of the add-cap claimed under Regulation 5(2) and Regulation 9 (1) of Tariff Regulations, 2009 for the assets mentioned in the petition;
- ix) The data for capital cost benchmarking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-Stations;
- x) Actual date of commercial operation of the transmission line.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(P.K.Sinha)
Assistant Chief (Legal)

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, ChanderlokBuilding ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 103/TT/2011

Date: 24.08.2011

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 CERC for Combined transmission tariff for: Asset-I(400 kV D/C Raigarh-Raipur TL along with associated bays,Asset-II(400 kV D/C Ranchi-Rourkela TL along with associated bays, Asset-III(400 kV D/C Rourkela-Raigarh TL along with associated bays and 40 % FSC along with 5-15% Thyristor Controller Series Capacitor (TCSC) on both the circuits of Raigarh-Raipur 400 kV D/C line at Raipur end under East-West Transmission Corridor Strengthening Scheme for tariff block 2009-14

Sir,

Please refer to this Commission's earlier letter dated 26.5.2011 seeking certain information by 5.6.2011. Reply is still awaited. Please send the reply, latest by 8.9.2011.

2. As regards your reply affidavit 21.7.2011 in response to CERC letter dated 18.5.2011, I request you also to furnish fresh CA certificate based on audited accounts upto 31.3.2011 on affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.9.2011.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)